

Court-I
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL NO. 174 OF 2015

Dated: 5th November, 2015

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Noida Power Company Ltd.	...Appellant(s)
Versus	
Uttar Pradesh Electricity Regulatory Commission	...Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Mr. Vishal Gupta

Counsel for the Respondent(s) : Mr. C.K. Rai
Mr. Paramhans for UPERC
Mr. Sanjay Singh

ORDER

Learned counsel for respondent No.1 seeks four weeks time to file reply. He may file the same on or before 03.12.2015 after serving copy on the other side. Thereafter rejoinder may be filed on or before 22.12.2015 after serving copy on the other side.

List the matter on **7.01.2016.**

(I.J. Kapoor)
Technical Member
ts/mk

(Justice Ranjana P. Desai)
Chairperson